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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1544/2001

New Delhi, this the 10th day of September, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Dinesh Kumar Baxi
D-506, Pragati Vihar Hostel
Lodi Road, New Delhi - 110 003.

...Applicant

(By Advocate Shri G.K. Aggarwal)

V E R S U S

UNION OF INDIA : THROUGH

1. Secretary
Ministry of Urban Development
& Poverty Alleviation, Nirman Bhawan
New Delhi - 110 011.
2. The Director General (Works)
Central Public Works Department
Nirman Bhawan, New Delhi - 110 011.
3. The Secretary
Union Public Service Commission
Shahjehan Road, New Delhi - 110 011.
4. U.C. Mishra (Mr)
Executive Engineer (Civil) CPWD
through : Director General (Works)
CPWD, Nirman Bhawan, New Delhi - 110 011.
5. Rajendra Kalla (Mr)
Executive Engineer (Civil) CPWD
through : Director General (Works)
CPWD, Nirman Bhawan, New Delhi - 110 011.
6. R. Sampath (Mr)
Executive Engineer (Civil) CPWD
through : Director General (Works)
CPWD, Nirman Bhawan, New Delhi - 110 011.

...Respondents

(By Advocate Ms. Harvinder Oberoi)

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J)

We have heard both the learned counsel for the parties.

2. Ms. Harvinder Oberoi, learned counsel submits that the apprehension of the applicant is not well founded, which is the basis of this OA. She has

submitted that the respondents have taken necessary action to prepare the fresh panels of EEs (C) and do not propose to make any promotion from ~~that~~ panel prepared in 2000-2001. Learned counsel has, therefore, submitted that nothing survives in this OA, as necessary action in accordance with the rules and law has already been taken by way of sending the necessary proposal to the UPSC for preparing fresh panels with regard to the concerned officers. She has also stated that reply has been filed. In the light of the submissions made by the learned counsel for the respondents, Shri G.K. Aggarwal, learned counsel for the applicant submits that the claims of the applicant have been met by the action taken by them subsequent to the filing of the OA on 19-6-2001.

3. Noting the above facts and submissions made by the learned counsel for the parties, the OA is disposed of as having become infructuous. No order as to costs.

/vikas/

(Govindan S. Tampli)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)